

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00053/2021

Dated Thursday the 28th day of January Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)

(Through Video Conferencing)

V.Singarevelu,
D 402, Raheja Regency,
147/90, Santhome High Road,
R.A.Puram, Chennai 600028.Applicant

By Advocate M/s. R. Saravanakumar

Vs

1.Union of India,, rep by its Secretary,
Ministry of Health and Family Welfare,
Nirman Bhavan, New Delhi 110011.

2.The Chief Secretary,
Union Territory of A&N Administration,
Port Blair 744101.

3.The Director General, CGHS,
Room No. 244A,
Nirman Bhavan,
Maulana Azad Road,
New Delhi 110011.

4.Chief Pay & Accounts Officer,
Port Blair 744101.

5.Chief Medical Officer,
CGHS, Office of the Joint Secretary,
Alok Saxena, Chandralok Building,
36, Janpath, New Delhi 110001.

6.Additional Director, CGHS,
E2 C, 1st Floor,
Rajaji Bhavan,
Besant Nagar, Chennai 90.
Email : cghs-chennai@nic.in.

....Respondents

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"To direct the respondents to grant the benefits of CGHS facilities to the applicant herein with immediate effect and to pass such and further orders which deem fit proper in the facts and circumstances of the case and thus render justice."

2. Heard counsel for the applicant.
3. Perused the OA and all the documents. Counsel for the applicant submits that the applicant had made representation dt. 22.05.2020 which is still pending for consideration and this OA may be disposed of with liberty to the applicant to file a fresh and comprehensive representation which may be directed to be disposed of by the respondents in a time bound manner.
4. Hence, this OA is disposed of with liberty to the applicant to file a fresh and comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider and dispose of the same by a reasoned and speaking order as per law within a period of two months thereafter.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(S.N.Terdal)
Member(J)**

28.01.2021

SKSI